a man-making factory. Education, however, is not confined to the three R's of reading, writing and arithmetic but also meant for the creation of full-blooded, bright-eyed and happy-hearted human bebe assets to the country.

I would like to say that our educational system is not in proper shape. Although we are one nation, we do not have one education system or a uniform educational policy. In the books taught in the north, east, west and south of India, our heroes are different. There is no emphasis on moral education. In the olden days there invariably used to be a period on moral education or moral science. Why in 90 per cent of the schools there is no period for moral education? Do the planners think that the stories of braveries, sacrifice and devotion of our forefathers should not serve the inspiration of the present generation? Our history taught us many things. In the past because we were disunited, because we were fighting amongst oursives, because brothers fought against brothers, the foreigners took advantage of this situation, conquered country and fuled over us for several On the other hand bravery, courage, heroism, sacrifice and of our forefathers are unparalleled in the history of the world. For example, take the case of Orissa. History tells us that the people of Orissa were the fighters in the history. They fought in Kalinga and lakhs of people sacrificed their lives for the sake of their motherland, but they never surrendered to the Emperor, Asoka the Great. Asoka the Great was taught a lesson in Orissa. The lesson was that the victory of force is not the real victory. Then there he turned from Chandashok to Dharmashok.

As for the bravery, heroism and sacrifice of the country, the Indian people were second to none in the history of the world, but it is regrettable that they were fighting among themselves. And for that they suffered a lot. For the independence of our country a lot of sacrifices were made by our forefathers. You and the younger generation today, most of them do not know the history of the independence of our country. Most of them do

not know what is the heritage and what is the culture of our country.

Teachers are known as the builders of the nation and the students are called the nation in the building process. I am sorry to say that on the one hand teachers arenot of good quality, the majority of them are not worthy of being called Gurus, on the other hand they are not given proper treatment also. Why should ever the teachers think of going on strike? When they go on strike, an irreparable harm is done to the student community. there is a communication gap between the planners, the implementing machinery and the teaching community, it should be realised that unless we have serious and superior type of teachers, we cannot improve the quality of education in this country. I am one of those who feel wether the person is wealthy or not, he should be "Guni" i.e full of qualities. Therefore, education must teach our youngesters to be able to do something worthwhile. Therefore, technical education aimed at teaching some art, craft and science should be inculcated. There is a saying in Oriva which means. Sir, your child may be an expert in writing, reading and arithmetic but if he has no character, if he has no behaviour, if he has no wisdom, that is not education. This is the meaning in Oriya But....

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Lenka, you can please sit down and resume your speech afterwards.

I have to inform the Members that the hon. Home Minister will make a statement which has been permitted by the Deputy Chairman. Shri Buta Singh.

STATEMENT BY MINISTER

IV. Extention of the famility of railway passes to freedom fighters.

THE MINISTER OF HOME AFF-AIRS (SHRI BUTA SINGH): Mr. Vice-Chairman, Sir, we are celebrating the 40th Anniversary of our Independence. [Shri Buta Singh]

507

Our thoughts go to those valient fighters for freedom who were ready to sacrifice their all so that their country might be free. Happily, some of them are still with us. It is appropriate that on this auspicious anniversary the nation should extend to them its special recognition.

Accordingly, Government have decided to extend by one more year, on existing terms and conditions, the facility of Complimentary Railway Passes for all Freedom Fighters who are in receipt of Pension. The Ministry of Railways have been issued the required instructions give effect to this decision.

Thank you.

SHRI V NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, congratulate the Prime Minister and our Home Minister for extending the facility of Complimentary Railway Passes for all freedom fighters. We know that in various States, the State freedom fighters' pension is provided and the Central Government is also providing pension to the the freedom fighters who come under category as prescribed by the Central Government. Sir, the facility which freedom fighters wanted continued in the past year also. In fact, I came across several freedom fighters and other political whether leaders also enquired from me the Government would extend the Complimentary Railway Passes to them.

(The Deputy Chairman in the Chair)

Madam, freedom fighters who got this facility can go over to Delhi and go to other places of importance relating freedom movement.

Madam, while giving my congratulations and thanks to the hon. Prime Minister and to the Home Minister I have two sugges tions to make. The first one is regarding quick disposal of long pending cases of freedom fighters' pension with the Home Ministry. Even the applications submitted by genuine freedom fighters some three or four years back to the Home 'Ministry have been returned by them for small

reasons saying that they have not enclosed this certificate and that certificate Once again they have filled in the applications and sent to the Ministry of Home Affairs. Again they have returned the applications. In this process already six or seven years have elapsed and I have seen several cases like that. Therefore, I would like to get an assurance from the hon. Minister that regarding the cases of freedom whose applications are pending, a deadline will be fixed so that the hon. Minister can take a serious note of it and dispose of all the applications giving the benefits. They are aged persons and some of them have died during this period.

Regarding my State, it is a very peculiar case. We were under the French rule. The French Government treated the freedom --fighters not as political prisoners but criminals. They have not maintained any records. After that Who's Who book and certificate of honour was granted by the State Government for those persons. The Government of Pondicherry has also recommended their cases to the Central Government to consider them for grant of Central pension. But in other States like Tamil Nadu and Andhra Pradesh though persons in Thanjavur and Rayalaseema were not imprisoned and were not sent to jail, they are getting the freedom fighters' pension. Therefore, I would like to have an assurance from the hon, Minister that all those freedom fighters whose records are there to show that they have participated in the freedom movement. relating to my State Pondicherry, whose applications have been sent by the State Government for the purpose of Central pension, all those cases would be considered and they would be granted henefit.

SHRJ B. SATYANARAYAN REDDY (Andhra Pradesh): Madam Deputy Chairman, I would like to seek only three clarifications from the Minister I would like to know whether any time-bound ramme to clear all the pending applications for pension in respect of freedom fighter is there. Secondly, a number of applications were rejected merely on the ground of late receipt. Can the Government condone this delay and sanction the pension for those also?

. Thirdly, I would like to know from the Minister whether people who, have taken part in the State people's movement will be considered for pension. For example, Hyderabad movement against autocratic rule, it is also a part of freedom movement in which a large number of Arya Samajis had participated. That was the first movement against the autocratic rule. Likewise, Narasimha Raoii might be knowing that Arya Samaiis were the first people who took part against the Nizam's autocratic rule. Also later, those who have taken part in the movement against the Nizara's rule for the integration of the States in the Union, should also be considered. Likewise, in other States also where the people have fought against the autocratic rule of the native rulers of States and for the merger of the States in the Union of India, the Government shpuld consider their cases also and give hem this benefit

Lastly, it has come to our notice that a number of persons who are not freedom ighters and who have applied for this pension have been sanctioned pensionary benefit. May I know whether the Government would take any action to reject those applications who are not freedom fighters but they are getting this benefit.

DR. (SHRIMATI) NAJMA HEFTULLA Maharashtra): Madam, I thank you for giving me this opportunity for a mall clarification. As Mr. Narayanasamy aid about Pondicherry, the same is the ase with Goa also because Goa was libsated later on and all those freedom ighters who participated or all people who participated in liberating Goa hould also be considered freedom fighters. econdly, Madam, though the Government as taken all the measures and I congratulate them for clearing many applications, till, there are many pending applications nd by the time, the Government clears il those applications, perhaps all those reedom fighters will die. It is a very funny hing, Madam, when I was in Kashmir, I ound out some freedom fighters who are

35 years old and they are getting pension I do not understand what kind of freedom they were fighting for and why they are getting this pension. While in Bombay, I have come across many freedom fighters who came to me and I have sent their applications to the hon. Home Minister. They are really running from pillar to post and for very very small reasons and grounds, they are delayed. Secondly. Madam, the British Government kept the record of these freedom fighters. I was in England recently and I went to the British Archives. I found the records of the freedom fighters are put under a file called "THUGGI-DACOITY". I brought the record of it to show that British was calling our freedom fighters "THUGS AND DACOITS". So if they consider our freedom fighters as and dacoits, then naturally, it is difficult for all those old people to find the record. Sir, considering these points, I would like to request, as we are celebrating th 40th year of independence, we should consider these cases. There are not many people and very soon, most of them will not be there and this will only become a part of the history. On this very happy occasion, I would request the Home Minister and the Government that We should immediately try to solve their problem before they are dead.

SHRIMATI BIJOYA CHAKRAVAR-TY (Assam): Madam, while I am welcoming this move of the Government, T must say that this is not sufficient at all. It seems as if they are throwing alms to beggers, showing some pity. I feel so because if something is given great freedom-fighters it should be given with honour. You have got freedom the sacrifice of these people. These people have sacrified their youth, education and carreer for the freedom movement in this country. Some of the freedom-fighters of my State, Assam, were deprived of their pension or whatever benefits given to freedom-fighters. It is because, as Dr. Naima Heptulla said, proper records were not maintained by the Britishers It is very difficult to decipher who are gennine persons and who are not. I upon the Minister that the children of [Shrimati Bijoya Chakravarty]
genuine freedom-fighters should not be
deprived of their education and other
benefits.

Again I urge upon the Minister to grant complimentary passes to freedom-fighters for their life so that they can move throughout the country when they are in difficulty.

Thank you, Madam.

श्री राम चन्द्र विकल (उत्तर प्रदेश) : **उपसभापति महोदया, मैं इस घोषणा का** स्वागत करता हं श्रौर प्रधान मंत्री जी ग्रीर गह मंत्री जी को धन्यवाद देता हं। इस सम्बन्ध में मैं यह कहना चाहता हूं कि श्रापने यह सुविधा एक वर्ष के लिए बढा दी है, लेकिन मैं यह कहना चाहता हूं ग्रौर मैं इसको पहले भी हाउस में कह चुका हूं कि ग्रब बहुत थोड़े से स्वतन्त्रता संग्राम के सैनानी रह गये हैं, ग्रगर इसको स्थायी कर दिया जाय तो उचित होगा क्योंकि फिर मांग स्राएगी कि इसकी स्थायी बनाया जाय । बार-बार इस तरह की मांग की जाय और फिर ग्राप इसको एक साल के े लिए श्रीर बढ़ायें तो यह सिलसिला ठीक नहीं होगा । इसलिए ग्राप इसको स्थायी कर दें तो उचित होगा।

दूसरी जानकारी मैं यह प्राप्त करना च हता हूं कि जैसा रेड्डी साहब ने भी जिक किया है, हैदराबाद में ग्रार्थ समाज का जो सत्याग्रह हुन्रा या उसने कई लोग जेन गये थे स्रीर बाद में वे लोग कांग्रेस के स्रान्दो-लनों में भाग लेने के कारण भी जेत गये ग्रौर उनमें से ग्रब बहुत थोड़े लोग बच गए हैं, उनको भी स्वतन्त्रता संग्राम सैनानी मानकर यह सुविधा दी जानी चाहिये। उन दिनों ग्रार्य समाज के ग्रान्दोलन भौर कांग्रेस के भ्रान्दोलनों में कोई फर्क नहीं था । अंग्रेजों ने इसको जरूर दूसरा रूप देने की कोशिश की, लेकिन यह भी देश की ग्राजादी का ग्रान्दोलन था। श्रोग्रार्य मसाफिर ग्रनेक बार श्रार्थं समाज के भान्दोलनों में जेल गये श्रीर कांग्रेस के साथ ग्रान्दोलनो में सीतापुर की जेत में भी गये। इस प्रकार के कई सत्याग्रही हैं

जिन्होंने देश की आजादी के आन्दोलनों में भाग लिया । उनको भी यह सुविधा मिलनी चाहिये ।

इसी प्रकार कई ग्राई० एन० ए० के लोग हमें मिलते हैं ग्रोर गिंगन न मिलने की शिकायत करतें हैं। ग्रापने उनको भी स्वतन्त्रता संग्राम के सैनानी मान लिया हैं लेकिन जिन ग्राई० एन० ए० के लोगों को यह सुविधा नहीं मिली है उनको भी यह सुविधा मिलनी चाहिये। नेता जी सुभाष-चन्द्र बोस ने ग्रपना सारा जीवन न्यौछावर कर दिया। इसलिए मेरा निवेदन है कि यह सुविधा ग्राप ग्राई० एन० ए० वालों को भी देने की कृपा करें।

ग्रभी 10 मई को मेरठ में 1857 की श्राजादी की लड़ाई को मनाने का कार्यक्र मनाया गया । इसमें देश के बहुत पुराने पुराने लोग शामिल हुये, देश के कोने-कोने से ये लोग ग्राये था। ग्राय जान्नते हैं कि उन दिनों इन लोगों की जायदादें जब्त कर दी गई, उनकी लाशों को पेड़ों पर लटका दिया गया । ग्रव ये जीजें इतिहास में हैं । मेरा कहना है कि सरकार को इन कोगों के परिवारों को सम्मान देने के लिए भी कोई योजना बनानी, चाहिये।

इसके साथ-साथ में यह भी कहनान चाहता हूं कि हमारे देश की स्वतन्त्रना का इतिहास बलिदान हा इतिहास है। भगत सिंह, चन्द्रशेखर ब्राजाद, स्मिल ब्रा म्रनेक क्रांतिकारी हुये हैं जिन्होंने ग्रपना बलिदान देश की ग्राजादी के लिए दे दिया। मैं चाहता हूं कि यह कुर्बानी ना इतिहास हमारे बच्चों की पढ़ाया जाना चाहिये ताकि उनको मालुम हो कि देश को ग्राजादी के जिए लौगों ने कितने बरियान िर्दिये हैं । इन शब्दों के साथ, मैं प्रधान मंत्री ग्रौर गृह मंत्री को इस के लिए धन्यवाद देता हूं ग्रौर चाहता हूं कि बाप हमारे देश के स्वतन्त्रता संग्राम के सैनिकों को सम्मान दें ग्रौर स्वतन्त्रता संग्राम के इतिहास को बच्चों की पड़ायें। हमारे देश के ब्राजादी के सैंनिकों ने श्रंपना सब कुछ

बिलदान कर दिया और कहा कि हम ग्रमना सब कुछ बिलदादन करके देश को गुलाम नहीं रहने देंगे। इसिलए यह बहुत जरूरी है कि रेडियो पर, दूरदर्शन पर, क्षहानियों के माध्यम से, किताबों के माध्यम स, यह इतिहास हम रें देश के बच्चों ग्रीर नीजवानों को बताया जाना चाहिये।

DRI. YELAMANCHILI SIVAJI (Andhra Pradesh): Madam Deputy Chairman, while appreciating the statement of the hon. Minister, I would like to bring one or two points to your kind notice. An associate of Shri Bhagat Singh, Mr. Vijaya Kumar Sinha, who spent 18 years inside prison could not get pension. At the same time, some of the people - they may be sporadic-who were only boys during freedom struggle are getting pension. The usual procedure adopted is, first of all, they are asked to get a certificate from prison. If it is not available, they asked to get a certificate from the Collector. Again, if it is not available, they would be asked to produce a certificate from a co-prisoner. Most of them take bogus certificate. Most of them are getting all these benefits. Would the Minister get it examined?

Second point: Will those also who underwent imprisonment, those who fought for democracy, during the emergency days be extended the same benefits and facilities as extended to freedom fighters?

Will the Minister consider this?

THE DEPUTY CHAIRMAN: Shri Rameshwar Thakur.

श्री राषरेवर ठ कर (बिहार): महीदय,
में श्रापके माध्यम से गनुरोध करना
चाहता हू कि ग्राजादी की चालीसवी वर्षगांठ के ग्रवसर पर हम ग्राजादी की
लड़ाई में भाग लेने वाले सभी लोगों के
प्रति ग्रपना ग्रादर प्रकट करते हैं , सर
झूकाते हैं या इस संबंध में मुझे यह
कहना है कि पिछली बार 1986 में इसी
सदन में बहुत से सदस्यों ने स्वतन्त्रता
संग्रामियों की जो दरख्वास्तें वह मंतालय
में लिम्बत हैं उन पर जल्दी से जल्दी
368 RS—17.

निर्णय करने का अनुरोध किया था। इस मंत्रालय ने घोषणा की दिसम्बर, 86 तक सारेदेश के स्वतन्त्रता सेनानियों की जितनी दरख्वःस्ते वहां हैं, उन पर निर्णय ले लिया जाएगा। हमें जो सूचना मिली है उसके कोई 17 बनाये प्रकोष्ठ गये बङी तेजी से जितनी दरख्वास्तें थीं जनको निपटाया गया । इस **प्रक्रिया में** बिहार से जो 4 हजार से भी ग्रिधिक ग्रावेदन-पत्न थे सबको _.रह कर दिया गया। इसी तरह से ग्रन्य प्रान्तों के श्रावेदन-पत्नों के साथ भी हुआ है। ऐसी जानकारी मिली है कि इसका कारण यह है कि समय बहुत कम था और इतना समय नहीं था कि सबका ठीक से निपटारा किया जाता क्योंकि तत्यों का पता लगाने के लिए वक्त नहीं था । मेरा अनुरोध यह है कि उसके बाद भी दुवारा प्रान्तों ने इस बारे में छान-बीन की है ग्रीर वहां से अविदन-पत्न बन कर अये हैं और वे माननीय रह मनी जी के पास हैं। मैं चाहता हुं कि उनका निष्पादन उचित ढंग से होना चाहिये। मैंने कल स्वयं दो पत्न स्वतन्त्रता संग्रामिथों के बारे में लिखे हैं जिनको मैं भली प्रकार जानता हूं। बहुत से ऐसे लोग हैं। मैंने खुद म्राजादी की लड़ाई में भाग लिया है**ँ।** हालांकि मैंने कभी दरख्वास्त नहीं दी है लेकिन मैंने लोगों की बात को सुना है ग्रौर उनकी बात समझता हूं जिन्होंने **ग्राजादी** की लंडाई में भाग लिया है। उनका सम्मान करने का सबसे उचित तरीका यही है कि उनकी दरख्वास्तों पर उचित रूप से विचार कर उनका समाधान किया जाय । जितने भी ग्रावेदन-पत्र म्रापके पास हैं उन पर ठीक-ठीक विचार करें । राज्य सरकारों ने उनको दुबारा छान-बीन करके भेजा है इसलिए जल्दी से अल्दी उनकी दरख्वास्तों को मंजरी दी जाय और मंजूर होना ये उन्हें ग्रस्वीकृत किया जाय । पर स्नाते रहते हैं, सदस्यों के पास जाते हैं ग्रौर पैरवी कराते हैं। मेरा अनुरोध है कि उनकी को जल्दः से जल्दी निपटाया जाये।

[श्री रामेश्वर ठाकुर]

जैसा कि विकल जी ने कहा है जो रेलवे के पास दिये गये हैं ये स्थायी नहीं हैं। क्या इनको स्थायी नहीं किया जा सकता? मैं गृह मंत्री श्री बूटासिह जी से अनुरोध करना चाहूं।। कि कम से कम एक साल के लिए इनको रेलवे पास दिया जाये।

श्री पर्वतनेनि उपेन्द्र (आंध्र प्रदेश) : यही तो स्टेटमेंट हैं ।

ं श्री रामेश्वर ठाकुर : जो उन्होंने दिया है एक साल के लिए मैं उनको धन्यवाद देता हूं । विकल जी ने जो सुझाव दिया है यदि उनको स्थाई रूप से दिया जा सकता है तो उस पर गौर किया जाए । यही मेरा श्रापसे श्रन्रोध है।

श्री बटा सिंह: उपसनापति महोदया, सर्वप्रथम मैं माननीय सदस्यों का बहत म्राभारी हं जिन्होंने हमारे स्वतन्त्रता सेनानियों के लिए विचार व्यक्त किये। म्राजादी की वर्षगांठ के सिल्सिले में म्रादरणीय प्रधानमंत्री जो ने यह बहुत ही ग्रच्छा उपकार जो हमारे स्वतन्त्रता सेनानियों के प्रति किया हैं इससे युवा एक पीढ़ी की भी उत्साह मिलेगा । जब हम ग्रपने स्वतन्वता सेनानियों का म्रादर करते हैं तो युवा पीढ़ी को स्वाभाविक रूप से उत्साह मिलता है। यह बात विकल साहब ने भी कही । हमारे माननीय सदस्यों ने पूछा कि इसकी लास्ट डेट कब तक थी एप्लीकेशंस की ग्रीर ग्रब तक जो केस पेंडिंग हैं उनका नि⊣टारा क्यों नहीं हुन्ना? ग्रापको याद होगा कि 1972 में स्वर्गीय इन्दिरा जी ने स्वतन्त्रता सेनानियों के सम्मान के लिए एक प्रयास किया था । इसको पेंशन का नाम तो बाद में दिया गया लेकिन उन्होंने सम्मान का दिया था ग्रीर फिर समय-समय पर बडाते रहे श्रौर इस प्रकार लास्ट डेट जो एक्सटेंड की गई थी वह 3 मार्च, 1982 तक थी । इसके पश्चात भी जो हमारे पास य चिकाएं आती रही हैं माननीय सदस्य

जैसे कि म्रभी ठाकुर साहब ने फरमाया संसद सदस्य भी भेजते रहे भौर दूसरे नेता लोग भी भेजते रहे इसकी जो सीमा निर्धारित की गई जो तारीख नियत की गई उसके पश्चात् भी दरख्वास्तों के ऊपर बाकायदा विचार होता रहा भौर म्रब भी हमारे पास एप्लीकेशंस म्राती हैं। वैसे लास्ट डेट को एक्सपायर हुए 6 साल हो चुके हैं फिर भी हम समझते हैं कि जेनुइः स्वतन्त्रता सेनगनी जो उक्त दरख्वास्त नहीं दे सके तो भी हम म्रभी भी इंटरटेन करते हैं।

SHRI PARVATHANENI UPENDRA: How can there be new freedom fighters? They should have applied long ago. Where are they coming from now? Many of them are bogus, I think.

SHRI BUTA SINGH: I am coming to the question of bogus applications.

SHRI PARVATHANENI UPENDRA We ourselves had forwarded a number of applications.

SHRI BUTA SINGH: I am coming to that. What I am trying to say, is that for the genuine freedom fighters we have not closed the doors. In the case of the bogus ones, even if they had previously applied, we are scrutinising them. If some of the freedom fighters have not applied or they have not cared to apply or they could not apply or even if their dependents could not forward their applications for some help, we have kept our doors open as a token of respect to the freedom fighters.

मगर इसकी जो ब्रवधि थी उसको खत्म हुए 6 साल हो चुके हैं। पिछले साल हमारे पास जो कुल दरख्वास्तें पेंडिंग पड़ी थी वह 70 हजार के करीब थी। उनको हमने एक स्पेशल कम्पेन कर के प्रयास कर के सबको डिजपोज ग्राफ किया ग्रान दी स्पाट बैठ कर सभी स्टेट गर्वनेमेंट्स के ग्राफिसर्ज को बुला कर। उसके बाद भी बहुत से केस बच गये जिनके बारे में सफिशियेंट सूचना नहीं मिली कुछ राज्य सरकारों से सूचना उपलब्ध नहीं हो सकी तो भी हमने ग्राफ सर्ज को यह कहा कि वेस्वयं जाएं सब केपिटल्ज में जा कर वहां बैठ कर केसेज को निपटाएं ग्रौर जो जेनुइन केस हैं उनको जरूर स्वीकार करें भ्रौर जो बोगस है उनको रिजेक्ट किया जाए। इस प्रकार से 70 हजार में से 5 हजार के करीब केम निकल पाए बाकी के केसेज डिजयोज ग्राफ कर दिये गये हैं। इससे पता चलता है कि बहत सी ऐसी दरख्यां स्तों थी जो जेन इन नहीं शी गोग्रा के बारे में डा० नाजमा हेपतल्ला जी ने कहा । हमारे एक बहुत उच्चे ग्रीध-कारी थोडे दिन पहले गोम्रा गये थे उनके साथ बैठ हर वहां के चीफ से केररी और जो 🧸 सरे अधिकारी हैं जनके साथ बैठ का जो उनके पेंडिंग केसेज हैं उनको निपटाया जा रहा है। ख्राई० एन० ए० के बारे में विकल जी ने कहा । ग्रब तक 18 हजार केसेज आई० एन० ए० के फीडम फाइटर्ज के फाइनलाइज हो चुके हैं। उसके लिए एक समिति बैटायी गयी है जिसमें हमारे ग्राई० एन० ए० के सुप्रसिद्ध स्वतंत्रता संग्राम सेनानी है जैसे श्री कन्नन पिल्लई, डा० दिल्लों और डा० राजपूरी। ये बाकायदा मिनिस्ट्री ग्राफ होम ग्रफेयर्स के साथ बैटकर जो ब्राई० एन० ए० के पेंडिंग केसेज हैं उनका बाकायदा रिविजन करते रहते हैं।

Statement

भी राम चन्द्र विकल : 1857 के पहली ऋांति के जो हैं उनके लिए कुछ हैं.... (ब्यवधान) उनको सम्मान तो देंगे।

श्री बूटा सिंह: ग्रभी उनके केसेज तो नहीं हैं... व्यवधान) यह तो पेंशन की बात हो रही है। जो आपने बात कही हैं इसके ऊपर हम विचार करेंगे।

बिहार के बारे में ठाकुर जी ने कहा। इसमें कोई संदेह नहीं हैं कि बिहार के बहुत से केसेज पेंडिंग हैं। मगर राज्य सरकार की ग्रोर से उपलब्ध जानकारी उसमें नहीं मिली इसलिए जैसा मैंने कहा कि हमने स्पेशल ड्राइव के तहत अपने अफसरों को हिदायत दी हैं कि व पटना जाकर वहां के ग्रधिकारियों के साथ बैटकर इन केसेज का फैसला म्रान दस्याट कर लें। म्रापने ब्राई० एस० मार्च के बारे में फरमाया । ब्राई० एस० मार्च को फीडम फाइटर्स मुवमेंट का हिस्सा मानकर उनकी पेंशन तो बहत से केसेज प्रोसेस चुकें हैं श्रीर यह प्रोसेस जारी है। जो केसेज पेंडिंग होंगे वेभी जल्दी से ही हो जायेंगे।

श्री रामेश्वर ठाक्रः ... (व्यवधान) जो दुबारा दरख्वास्त ग्राई हैं सरकार ने छानबीन करके प्रमाण के साथ.... (ब्यवधान) मुझे जानकारी है कि पंडित हर नाथ....(व्यवधान) ग्राई० एस० के चेयरमैन स्वयं यहां आये, आपके यहा के अधिकारियों से बात हो चुकी है ग्रतः उसमें लम्बित जो दरख्वास्त हैं उनको शीघ्र से शीघ्र निपटाया जाये यही मेरा निवेदन है।

श्री बूटा सिंह: मैंने स्वयं भी कहा कि जो केसेज यहां पर नहीं निपट पायेंगे तो हमारे भ्रफसर पटना भी जायेंगे कोई भी जो जेनइन फीडम फाइटर हो उसको दिक्कत न हो । ग्रगर बिहार सरकार की श्रोर से सूचना नहीं आई तो हमारे भ्रक्सर जाकर वहां से ले भ्रायेंगे। दूसरा, सदन को जानकारी है कि पिछले सदन में प्रधान मंत्री जी ने 97 ऐसे लोगों को फीडम फाइटर्स की पेंशन दी थी जिन्होंने एप्लाई नहीं किया था और ग्रभी भी एप्लाई करने के लिए तैयार नहीं थे जो हमारे राष्ट्रीय स्तर के बड़े नेता थे। जो लोग बच गये थे और बहुत से लोग ऐसे हैं जिन्होंने एप्लाई नहीं किया था उनके लिए सेकेंग्ड लिस्ट नैयार हो रही है । यदि किसी माननीय सदस्य को ऐसा स्मरण पड़ता हो कि हमारे बहुत वरिष्ठ स्वतंत्रता संग्राम सेनानी ने एप्लाई नहीं किया या उनके परिवार के लोगों ने एप्लाई नहीं किया या खुद महसूस नहीं किया एप्लाई करने के लिए तो वे उनका नाम दे दें तो हम उनको सेफेण्ड लिस्ट में जोड देंगे।

श्री बी॰ सत्यनारायण रेड्डी : श्रार्य समाज सत्याग्राह के बारे में।

श्री बूटा सिंह मैंने यह किह दिया कि इसको माना है और उनके बहुत से केसेज हो गये हैं जो बाकी हैं उनका प्रोसेस हो रहा है। भ्रार्घ समाज की जो तहरीक थी उसको स्वतंत्रता संग्राम का हिस्सा माना गया है। श्री पी० बी० नरसिंह राव ने स्वयं उसके

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Resource Development

गित कर दें और ग्रगले सब में पूनः उपस्थित

श्रीबरासिही

बारे में कहा था। तो उसको मान लिया गया है तथा और दूसरे 2-3 मबमेंट्स थे देश में जो उस वक्त साथ साथ चल रहे थे उसमें से ग्रार्थसमाज भी एक था ग्रीर इसको मान लिया गया है

SHRI V. NARAYANASAMY: I had asked about pondicherry and Goa.

SHRI BUTA SINGH: I will look into the cases which are pending from pondicherry Definitely we will expedite them.

DISCUSSION ON THE WORKING OF THE MINISTRY OF HUMAN RES-OURCE DEVELOPMENT_Contd.

THE DEPUTY CHAIRMAN: There are 13-14 speakers in connection with the discussion on the Ministry of Human Rescurce Development. I would like to know the wish of the House whether we should continue the discussion or we should take it up in the next session so that you get ample time.

SOME HON. MEMBERS: In the next sestion. (Interruptions)

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): If the consensus of the House to is not to continue the discussion now. I have nothing to say. But what I would suggest is that the Minister replies to the points already raised. To reply to the points raised now after two and a half months will not be proper. On whatever points have been made so far, let him give an interim reply. (Interruptions)

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : रपसभावति जी. किसी को एक घण्टा बोलने का मौक। िले और किसी को पांच मिनट भी न मिले तो यह अन्याय हीं होगा। इसलिए मेरा प्रस्ताव है... (व्यवधान)...कि श्राप इसको स्थ-

SHRI PARVATHANENI UPENDRA: Whatever suggestions we gave to Minister, between the Minister of Parliamentary Affairs and ourselves.. (Inter-

THE DEPUTY CHAIRMAN: Let me find out from the hon. Minister. If he has recorded the points which have been raised by the hon. Members who have spoken then he can reply.

SHRI P. V. NARASIMHA RAO: There is only one difficulty. Unless the debate is over. I am not supposed to reply. I cannot give a reply to every (Interruptions)

SHRI PARVATHANENI UPENDRA: You can say 'intervention' and not 'reply'. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. K. C. Lenka was on his legs. So, let him finish his speech. Then, if the Minister wants to clarify some points...

SOME HON, MEMBERS: No, no.

SHRI P. V. NARASIMHA RAO: Madam, nothing is old in education.

SHRI PARVATHANENI UPENDRA: It is a new precedent, it is a bad precedent. Madam, after two and a half months, to reply to the points made today is not proper. It is a bad precedent. Let him call it 'intervention'. Otherwise we are pared to sit.

SHRI P. V. NARASIMHA RAO: Let me make it clear that if you want to sit the whole night, I am prepared. If the House wants to sit the whole night, I am prepared to reply. In fairness, everv Member should get the time if he speak. At the end of at 5 A.M. or 6 A.M. I am prepared to reply. But, if you want a truncated